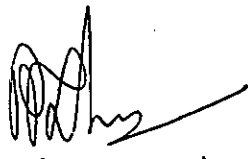


Dated: 4.9.95

Shri G.S. Walia for the
applicant. Shri S.C. Dhawan
for the respondents.

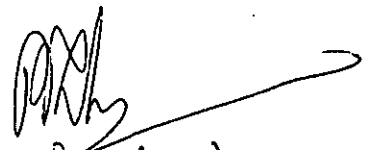
Put up for final hearing
on 19.9.95.


(P.P. Srivastava)
M(A)

Dated: 19.9.95

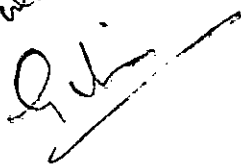
Shri G.S. Walia for the
applicant. ~~None~~ for the
respondents.

Adjourned to 19.10.95.


(P.P. Srivastava)
M(A)

PT @ 19.10.95
This matter was
not on board 19/10/95.

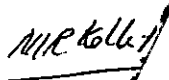
Place the matter
before HON' B.R. PRASAD
on 7.12.95 for final
hearing. Mr. Walia, Counsel
for the applicant noted this date
SOJVI
19/X



4/12/95-3

Shri G.S. Walia, Counsel for
Applicant, Shri S.C. Dhawan,
Counsel for Respondents.

~~Respondent~~ ^{Respondent No. 3} and ^{Respondent No. 4} have
written a letter stating that they
have no intention to claim the quarters
on father to son basis as contended
by the applicant Shri A.B. Mishra
which appears to be the main issue.
Letter is taken on record.
In view of this Shri Walia seeks
to withdraw the OA. OA is disposed
of as withdrawn.


(M.R. Kulkarni)
M(A)

aly.

Order of judgment pronounced
in presence of applicant(s)

ON 12/11/96


15/11/96

per 7/11/95